

# CENTRAL ADMINISTRATIVE TRIBUNAL

## JAIPUR BENCH, JAIPUR

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### ORDER SHEET

#### ORDERS OF THE TRIBUNAL

Date: 03.10.2016

OA No. 321/2012

Mr. C.B.Sharma, Counsel for the applicant.  
Mr. Rajendra Vaish, counsel for respondents.

Heard the Ld. counsels for the parties.

2. Shri C.B.Sharma, counsel for the applicant submitted that the OA has become infructuous as the applicant has been allowed to work on the same post, as was sought for by him in his relief clause 8(i) and regarding 2<sup>nd</sup> relief it is expected that the same shall be decided by the respondents in due course of time.
3. Counsel for the respondents Shri Rajendra Vaish does not oppose it and submitted that they will look into the matter.

In view of the aforesaid submissions, the OA is dismissed as having become infructuous.

  
(Meenakshi Hooja)  
Member (A)

  
(S.K. Kaushik)  
Member (J)

Adm/